

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 321/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017

NAME OF THE COMPANY: Pasco Software 1 Park Ltd.

SECTION OF THE COMPANIES ACT: 101-104

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	C. BALOONI	Company Prosecutor	For R.D (NR)	C301
2	Rupesh Gupta	Advocate	Petitioner	

ORDER

Learned counsel for the Company Prosecutor requests for two weeks time to file rejoinder to the reply filed by the Petitioner on 19.05.2016. It is expected that RD would point out violation of specific provisions of any policy consisting FDI or any other Rule of Statute, if any.

List for arguments on 18th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

04.05.2017
V.Sethi